

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI**

**ORIGINAL APPLICATION NO.28 OF 2021(SZ)**

**IN THE MATTER OF**

**KURUBA SIVA REDDY AND OTHERS**

**APPLICANTS**

**WITH**

**A.P. POLLUTION CONTROL BOARD & OTHERS**

**RESPONDENTS**

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**STATUS REPORT IN MATTER OF ORIGINAL APPLICATION NO.28 OF 2021 (SZ) FILED BY SRI. KURUBA SIVA REDDY & OTHERS IN THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT), SOUTH ZONE, CHENNAI AGAINST THE A.P. POLLUTION CONTROL BOARD AND OTHERS REGARDING POLLUTION AND VIOLATIONS BY SPONGE IRON UNITS IN NEMAKALLU VILLAGE OF BOMMANAHAL MANDAL AND HIRDEHAL VILLAGE OF D.HIREHAL MANDAL OF ANANTHAPURAMU DISTRICT SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI, AS PER ORDER DATED 2<sup>nd</sup> MARCH 2021.**

It is to submit that an Original Application No. 28 of 2021 was filed in Hon'ble NGT, South Zone, Chennai by Sri. Kuruba Siva Reddy & Others regarding the Pollution and violations committed by the 5 Nos.of Sponge Iron units located in Nematikallu Village of Bommanahal Mandal and Hirdehal Village of D.Hirehal Mandal of Ananthapuramu District.

The Hon'ble National Green Tribunal (NGT), South Zone, Chennai has passed an order dated 5<sup>th</sup> day of February, 2021 directing that *“The pollution Control Board is also directed to ascertain as to whether the siting criteria in respect of establishment of such units are being complied with, while allowing new such industries to come and also the impact of large scale industries functioning in a particular place on environment as well as on the life of the people near that place and if any further steps will have to be taken, they must also give their recommendations for the same.”* In this connection, the APPCB, Regional Office, Ananthapuramu has submitted the detailed status report to the Hon'ble NGT on 01.03.2021.

It is to submit that the matter of Original Application No. 28 of 2021 (SZ), Chennai of Sri. Kuruba Siva Reddy & Others Vs Andhra Pradesh Pollution Control Board (APPCB) and other 8 respondents, the National Green Tribunal (NGT), South Zone, Chennai has passed an order dated 2<sup>nd</sup> day of March, 2021 (**Annexure - 1**) and directed the APPCB to submit the report on the following issues ;

*“9. As far as certain other industries are concerned, certain directions have been given. But they have not mentioned as to whether the directions issued by them were complied with and whether the compliance of the recommendations or directions given by the Andhra Pradesh State Pollution Control Board (APSPCB) will be sufficient to meet the situation of avoiding pollution being caused on account of operation of these units.”*

*“10. Further, if there is any pollution already caused on account of the operation of the units and if there is any violation found in their operation, whether they have taken steps for imposing environmental compensation as directed by this Tribunal in several cases of this nature is also not clear from the report.”*

*“11. It is also not clear from the report as to whether the conditions of developing ‘Green Belt’ has been complied with by these industries and what is the extent of ‘Green Belt that has been developed by each industry .”*

*“12. If the Continuous Ambient Air Quality Monitoring System (CAAQMS) system has not been installed as directed by the Central Pollution Control Board (CPCB) in respect of such industries, then the action taken by the Andhra Pradesh State Pollution Control Board (APSPCB) which is expected to implement the same is also not clear from the report.”*

In this connection the following additional report is being submitted to the Hon’ble NGT on the above issues for kind consideration.

**A. Compliance status of the Sponge Iron Units to the Board directions / recommendations:**

It is to submit that the 5 Nos.of Sponge Iron units located in NemaKallu Village of Bommanahal Mandal and Hirdehal Village of D.Hirehal Mandal of Ananthapuramu District were inspected by AEE, Regional Office, Ananthapuramu and Analyst Gr-I, Zonal Laboratory, Kurnool on 24.03.2021 to verify the compliance of the Sponge Iron Units to the directions issued by the APPCB. Out of the 5 Nos.of Sponge Iron units, 2 Sponge Iron units viz., 1) M/s. SLV Steels and Alloys Private Limited and 2) M/s. Sai Balaji Sponge Iron (India) Pvt Ltd are in operation. The remaining 3 units viz., M/s. Sri Ramanjaneya Ispat Pvt Ltd, M/s. Venkata Sai Ispat Industries Pvt Ltd and M/s. Rav’s Steels Pvt Ltd., are not in operation. These 3 units were taken over by the new managements recently and are in the process of carrying out maintenance works, up gradation of Air Pollution Control Equipments and other pollution Control Measures as per the directions issued by the APPCB. The Photographs depicting the works in progress are enclosed as **Annexure - 4**. The APPCB has reviewed the Pollution Control Measures taken by these Sponge Iron units and issued directions to these industries from time to time to be complied with. The status of the 2 Nos.of operating industries viz., M/s. SLV Steels and Alloys Private Limited and M/s. Sai Balaji Sponge Iron (India) Pvt Ltd, is herewith submitted.

**1. SLV Steels and Alloys Private Limited :**

- i) M/s. SLV Steels and Alloys Private Limited is located at Sy.No.13, 14 & 16A, NemaKallu (V), Bommanhal (M), Ananthapuramu District and is a Sponge Iron Plant with production capacity of 200 TPD.
- ii) The industry has obtained Environmental Clearance from MoEF, GoI vide Order dated 30.08.2010 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW.
- iii) The industry has obtained Consent for Establishment (CFE) vide Order dated 13.09.2011 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW (4 MW-WHRB+4 MW- AFBC).

- iv) The industry is having a total area of about 20.85 acres and the industry has commissioned only the Sponge Iron Plant and has not installed the Captive Power Plant till now which was permitted in the EC and CFE Order.
- v) The industry has obtained Consent for Operation (CFO) of the Board for the Sponge Iron Plant regularly and the latest CFO &HWA Order to the industry was issued vide Order dated 20.01.2021 with a validity up to 31.12.2025 for manufacture of Sponge Iron Plant of 66,000 TPA (or) 200 TPD. The compliance on the conditions stipulated in the CFO Order dated 20.01.2021 is enclosed **Annexure – 2**.
- vi) The industry is having 2 Nos.of DRI Kilns of capacity 100 TPD each. During the visit, the industry is operating the 2 Kilns with feed rate of Iron ore – 6 to 6.3TPH; Feed Coal – 0.8TPH, Injection coal – 0.5TPH and Medium coal – 0.3TPH, Dolomite of about 140 Kgs/hr for Kilns.
- vii) As per the production records, they have produced Sponge Iron of about 40312.715 Tones i.e., 122.16 TPD (avg) as against permitted 200 TPD during the period from April, 2020 to Feb, 2021.
- viii) The Sponge Iron industry is majorly Air Polluting industry and the sources of air pollution from the industry is due to the operation of the DRI Kilns and fugitive dust emissions emanated from raw material handling, coal crushing, screening section, cooler discharge point, product separating houses and due to the vehicular movement.
- ix) The industry has provided the following air pollution control systems.

Sl.No.	Emission Source	Details of the Air pollution control equipment
1	Rotary Kiln-I of capacity 100 TPD	Dust settling chamber, ABC, Heat Exchanger & Electro Static Precipitator (ESP) with 3 fields.
2	Rotary Kiln-II of capacity 100 TPD	Dust settling chamber, ABC, Heat Exchanger & Electro Static Precipitator (ESP) with 3 fields.
3	Iron ore circuit	Bag filter with 180 Bags.
4	Iron ore stock house	Bag filter with 180 Bags.
5	Coal circuit	Bag filter with 180 Bags.
6	Cooler discharge	Bag filter with 320 Bags.
7	Intermediate storage bin	Bag filter with 180 Bags.
8	Product separation House	Bag filter with 400 Bags.
9	Charcoal storage bin	Bag filter with 180 Bags.

- x) The industry has provided separate energy meter for the Air Pollution Control Equipment at various sections and is maintain records. The readings of the energy meters for the APCEs were recorded during visit and are: ESP provided to Kiln-I & II - 965535 KWH ; Bag filter provided at Iron ore & Coal circuit - 3557.9 KWH, Cooler discharge -238954 KWH, Intermediate storage bin - 420388 KWH and Product House- 735986 KWH.
- xi) The industry has installed online stack monitoring system for the common stack attached to the DRI Kilns and has provided connectivity to APPCB web site. During inspection it was observed that the value of Particulate Matter (PM) displaying in the Online

Monitoring system is 91.20 mg/Nm<sup>3</sup> as against the standards of 50 mg/Nm<sup>3</sup> (stipulated in the CFO Order dated 20.01.2021). Photographs enclosed.

- xii) The officials of Zonal Laboratory, Kurnool conducted stack monitoring for the common stack attached to the DRI Kilns on 24.03.2021 and the value of Particulate Matter (PM) was recorded as 93 mg/Nm<sup>3</sup> as against the standard of 50 mg/Nm<sup>3</sup>.
- xiii) The industry has provided 2 Nos.of closed covered sheds of capacity 10,000 Tones each for the storage of Coal and Iron Ore and also 1 No.of closed Covered shed of capacity 5,000 Tones for the storage of Sponge Iron. The industry has stored Iron Ore fines, Dolochar, Dust from APCE in the open area and is causing fugitive dust emissions during wind blows.
- xiv) The officials of Zonal Laboratory, Kurnool conducted fugitive emissions monitoring near Cooler discharge & product house on 24.03.2021 and as per the analysis reports the value Particulate Matter (PM) is 2219 µg/m<sup>3</sup> as against the standard of 2,000 µg/m<sup>3</sup>. Also, Ambient Air Quality Monitoring (AAQM) was conducted near the periphery towards western side (downstream side) and the value of PM<sub>10</sub> is 89 µg/m<sup>3</sup> as against the standard of 100 µg/m<sup>3</sup>.
- xv) The status of the Pollution Control Measures was reviewed by the External Advisory Committee (EAC) on 29.01.2019 at Board Office, Vijayawada and as per the recommendation of the EAC, the APPCB vide order dt.27.02.2019 issued certain directions to the industry to comply with. The directions issued and the latest compliance of the industry with the directions issued is as follows.

Sl. No.	Direction	Compliance
1.	The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.	Complied. The industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. The industry has provided separate energy meter for the ESP and is maintaining records. The officials of Zonal laboratory Kurnool have conducted stack monitoring for the stack attached to rotary kiln of capacity 100 TPD each (02 No's) on 24.03.2021 and as per the analysis report, the value of Particulate matter (PM) is 93 mg/Nm <sup>3</sup> as against the standard of 50 mg/Nm <sup>3</sup> .
2.	The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website.	Complied. The industry has installed the online stack monitoring system for the stack attached to DRI Kilns and provided connectivity to APPCB website.
3.	The industry shall operate inter locking system regularly.	Complied. The industry is operating the interlocking system provided to the Kilns.
4.	The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.	Not Complied. The unit has placed purchase order on 13.03.2021 to M/s. Subtleweigh Electric (India) Pvt Ltd, Kolkata for supply of activation recorder facility to ABC cap. The

		unit representative informed that they will install the activation recorder within a month. A copy of the purchase order is enclosed as <b>Annexure – 5.</b>
5.	The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emissions.	Complied. The industry has 100 Nos of water sprinklers and also 5 Nos of rain guns along the stock house area. DSC building, Kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads control fugitive emissions.
6.	The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.	Not Complied. The industry has not laid concrete internal roads within the premises. Previously, the industry has clay top roads and now they have made it 6 mm gravel layer on top of it. The industry has provided water sprinklers along the haul roads and also deployed tractor mounted tanker for sprinkling water on the haul roads. The unit representative has informed that they will lay concrete internal roads in another two months time.
7.	The industry shall develop and maintain 33% greenbelt of the total area in the premises.	Complied. The industry is developed greenbelt in an area of about 8 acres within the premises.
8.	The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.	The Compliance report on the Schedule – B conditions is enclosed as <b>Annexure – 2.</b>

## 2. Sai Balaji Sponge Iron (India) Pvt Ltd :

- i) M/s. Sai Balaji Sponge Iron (India) Pvt Ltd, is located at Sy.No.36, Hirdehal Village, D.Hirehal Mandal, Ananthapuramu District and is a Sponge Iron Plant with production capacity of 200 TPD.
- ii) The industry has obtained Environmental Clearance from MoEF, GoI vide Order dated 31.08.2010 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW.
- iii) The industry has obtained Consent for Establishment (CFE) vide Order dated 13.09.2011 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW (4 MW-WHRB+4 MW- AFBC).
- iv) The industry is having a total area of about 19.66 acres and the industry has commissioned only the Sponge Iron Plant and has not installed the Captive Power Plant till now which was permitted in the EC and CFE Order.
- v) The industry has obtained Consent for Operation (CFO) of the Board for the Sponge Iron Plant regularly and the latest CFO &HWA Order to the industry was issued vide Order dated 28.06.2017 with a validity up to 30.06.2018 for manufacture of Sponge Iron Plant of 66,000 TPA (or) 200 TPD. The Board vide Auto Renewal Order dated 22.05.2018 extended the validity of CFO Order dated 26.06.2017 for further period up

to 30.06.2023. The compliance on the conditions stipulated in the CFO Order dated 20.01.2021 is enclosed **Annexure – 3**.

- vi) The industry is having 2 Nos.of DRI Kilns of capacity 100 TPD each. During the visit, the industry is operating only the Kiln-II and the Kiln-I is under maintenance. The Kiln-II is being operated with feed rate of Iron ore – 5.9 to 6.1 TPH; Feed Coal – 1.6 TPH, Injection coal – 1.5TPH and Dolomite of about 200 Kgs/hr for Kilns.
- vii) As per the production records, it has produced Sponge Iron of about 41600.710 Tones i.e., 126.06 TPD (avg) as against permitted 200 TPD during the period from April, 2020 to Feb, 2021.
- viii) The Sponge Iron industry is majorly Air Polluting industry and the sources of air pollution from the industry is due to the operation of the DRI Kilns and fugitive dust emissions emanated from raw material handling, coal crushing, screening section, cooler discharge point, product separating houses and due to the vehicular movement.
- ix) The industry has provided the following air pollution control systems.

Sl.No.	Emission Source	Details of the Air pollution control equipment
1	Rotary Kiln-I of capacity 100 TPD	Dust settling chamber, ABC, Draft box, Heat Exchanger, Bag filters (with 3 modules having 120 bags in each module).
2	Rotary Kiln-II of capacity 100 TPD	Dust settling chamber, ABC, Draft box, Heat Exchanger, Bag filters (with 3 modules having 120 bags in each module).
3	Iron ore circuit	Bag filter with 70 Bags.
4	Iron ore stock house	Bag filter with 360 Bags.
5	Coal circuit	Bag filter with 270 Bags.
6	Cooler discharge	Bag filter with 360 Bags.
7	Intermediate storage bin	Bag filter with 180 Bags.
8	Product separation House	Bag filter with 270 Bags.
9	Charcoal storage bin	Bag filter with 180 Bags.

- x) The industry has provided separate energy meter for the Air Pollution Control Equipment at various sections and is maintaining records. The readings of the energy meters for the APCEs were recorded during visit and are: APCE provided to Kiln-I & II - 607850 KWH ; Bag filter provided at Iron ore circuit, Stock house & Coal circuit - 522835 KWH.
- xi) The industry has installed online stack monitoring system for the common stack attached to the DRI Kilns and has provided connectivity to APPCB web site. During the inspection it was observed that the value of Particulate Matter (PM) displaying in the Online Monitoring system was 82.2 mg/Nm<sup>3</sup> as against the standards of 50 mg/Nm<sup>3</sup> (stipulated in the CFO Order dated 06.09.2016). Photographs enclosed.
- xii) The officials of Zonal Laboratory, Kurnool conducted stack monitoring for the common stack attached to the DRI Kilns on 24.03.2021 and the value of Particulate Matter (PM) was recorded as 66 mg/Nm<sup>3</sup> as against the standard of 50 mg/Nm<sup>3</sup>.
- xiii) The industry has provided 2 Nos.of closed covered sheds of capacity 10,000 Tones each for the storage of Iron ore and coal and also 1 No.of closed shed of capacity 6,000

Tones for the storage of Sponge Iron. Apart from the above, the industry has stored Iron Ore fines, Dolochar, Charcoal fines, in the open area and is causing fugitive dust emissions during wind blows.

- xiv) The officials of Zonal Laboratory, Kurnool conducted fugitive emissions monitoring near the Cooler discharge on 24.03.2021 and as per the analysis reports the value Particulate Matter (PM) was 2425  $\mu\text{g}/\text{m}^3$  as against the standard of 2,000  $\mu\text{g}/\text{m}^3$ . Also AAQM monitoring was conducted near the periphery towards western side (downstream) and the value of SPM was 96  $\mu\text{g}/\text{m}^3$  as against the standard of 100  $\mu\text{g}/\text{m}^3$ .
- xv) The industry was reviewed by the External Advisory Committee Meeting on 29.01.2019 at Board office, Vijayawada and as per the recommendation of the EAC committee the APPCB vide order dt.27.02.2019 issued revocation of closure order to the industry with certain directions to comply with. The directions issued and the latest compliance of the industry with the directions issued is as follows.

Sl. No	Direction	Compliance
1.	The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.	The industry is operating the APCE provided to the Kilns. The industry has provided separate energy meter for the APCE provided to the Kilns and is maintaining records. The officials of Zonal laboratory Kurnool conducted stack monitoring for the stack attached to rotary kiln of capacity 100 TPD each (02 No's) on 24.03.2021 and as per the analysis report, the value of Particulate matter (PM) was 66 $\text{mg}/\text{Nm}^3$ as against the standard of 50 $\text{mg}/\text{Nm}^3$ .
2.	The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website.	Complied. The industry has installed continuous stack monitoring systems for the stack attached to DRI Kilns and is connected to APPCB website.
3.	The industry shall operate inter locking regularly.	Complied. The industry is operating the inter locking system provided to the Kilns.
4.	The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.	Not Complied. The unit has placed purchase order on 18.03.2021 to M/s. Vasthi Instruments Pvt Ltd, Guntur for the supply of activation recorder facility to ABC cap. The unit representative informed that they will install the activation recorder within a month. A copy of the purchase order is enclosed as <b>Annexure – 5</b> .
5.	The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emissions.	Complied. The industry has 85 Nos of fixed water sprinklers near the stock house area, DSC building, Kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads to control fugitive emissions.

6.	The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.	Complied. The industry has laid concrete internal roads within the premises.
7.	The industry shall develop and maintain 33% greenbelt of the total area in the premises.	Complied. The industry has developed green belt in an area of about 9.0 acres (45% of the total area) within the premises.
8.	The industry shall submit Bank Guarantee of Rs.5.0 Lakhs valid for one year within 10 days towards the compliance of the above directions.	Complied. The industry has submitted re validated the BG of Rs.5.0 Laksh to the Board.
9.	The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.	The Compliance report on the Schedule – B conditions is enclosed as <b>Annexure – 3</b> .

#### B. Environmental Compensation paid by the Sponge Iron units :

The A.P. Pollution Control Board issued Closure Orders to the 5 Sponge Iron units in the cluster on 24.05.2012, 19.12.2015 & 09.01.2018 and issued Revocation of Closure Order from time to time and the latest Revocation of Closure Orders were issued on 27.02.2019 for 4 units (i.e SLV Steels and Alloys Private Limited, Sri Ramanjaneya Ispat Pvt Ltd, Venkata Sai Ispat Industries Pvt Ltd, Sai Balaji Sponge Iron (India) Pvt Ltd), and on 09.10.2019 for Rav's Steels Pvt Ltd after reviewing the status of Pollution Control Measures taken by the industry, and representation of the Sponge Iron units by the External Advisory Committee (EAC) of the Board.

From the available records is observed that the 5 Sponge Iron units have not complied with the directions of the APPCB since, May, 2012 and Environmental Compensation (EC) for the above Sponge Iron units is calculated based on the CPCB formula:

$$EC=PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector= 80

N = Number of days of violation took place (period between day of violation observed and day of compliance i.e., installation of ESP to the DRI Kilns)

R = A factor in Rupees for EC (Rs. 250/-)

S = Factor for scale of operation ( Medium-1.0)

LF = Location factor (present in Nemaikallu (v) of Bommanhal (M) and Hirdehal Village of D.Hirehal Mandal of Ananthapuramu District where population is less than 10 lakh=1)

a) **Pollution Index of the industrial sector (PI):** The A.P. Pollution Control Board has categorized the Sponge Iron units into Red category (listed at Sl.No.53 of Red Category in CPCB revised categorization of the industries) and accordingly, combined Consent & Authorization have been granted from time to time for Red category of the industries and the average pollution index is 80.

b) **No.of days of violation took place (N):** The No.of days of violation is the period between the day of violation observed and the day of compliance verified by the SPCB. The day of violation and the day of compliance verified for each of these 5 sponge iron units are as follows.

i) **SLV Steels and Alloys Private Limited:**

The APPCB officials inspected the industry on 19.04.2012 and observed that the unit was operating without Air Pollution Control Equipment (APCE) to the Kilns. The industry was issued with Closure Order on 24.05.2012 and subsequently the industry was issued with temporary Revocation of Closure Order from time to time and the Permanent Revocation of Closure Order was issued to the industry on 27.02.2019 after verification of installation of APCE to the kiln by the Board officials on 29.11.2018. Therefore, the no.of violation days : 856 days i.e., working days of the Kiln from 19.04.2012 to 29.11.2018.

ii) **Sri Ramanjaneya Ispat Pvt Ltd :**

The APPCB officials inspected the industry on 19.04.2012 and observed that the unit was operating without APCE to the kilns. The industry was issued with Closure Order on 24.05.2012 and subsequently, the industry was issued with temporary Revocation of Closure Order from time to time and the latest Revocation of Closure Order was issued to the industry on 27.02.2019 with a condition to complete the erection of the ESP and other measures. The industry was not in operation since, June, 2019. Therefore, the no.of violation days : 580 days i.e., working days of the kiln from 19.04.2012 to 27.02.2019.

iii) **Venkata Sai Ispat Industries Pvt Ltd :**

The APPCB officials inspected the industry on 19.04.2012 and observed that the unit was operating without APCE to the kilns. The industry was issued with Closure Order on 24.05.2012 and subsequently the industry was issued with temporary Revocation of Closure Order from time to time and the Permanent Revocation of Closure Order was issued to the industry on 27.02.2019 after verification of the compliance of the industry by the Board officials on 29.11.2018. Therefore, the no.of violation days: 593 days i.e., working days of the kiln from 19.04.2012 to 29.11.2018.

iv) **Sai Balaji Sponge Iron (India) Pvt Ltd :**

The APPCB officials inspected the industry on 19.04.2012 and observed that the unit was operating without APCE to the Kilns. The industry was issued with Closure Order on 24.05.2012 and subsequently the industry was issued with temporary Revocation of Closure Orders from time to time and the Permanent Revocation of Closure Orders was issued to the industry on 27.02.2019 after verification of installation of APCE to

the kiln by the Board officials on 29.11.2018. Therefore, the no.of violation days: 601 days i.e., working days of the kiln from 19.04.2012 to 29.11.2018.

v) **Rav's Steels Pvt Ltd :**

The APPCB officials inspected the industry on 19.04.2012 and observed that the unit was operating without APCE to the kilns. The industry was issued with Closure Order on 24.05.2012 and subsequently the industry was issued with temporary Revocation of Closure Order from time to time and the Permanent Revocation of Closure Orders was issued to the industry on 09.10.2019 with a condition not to start the production activity without installation of APCE to the kilns and other measures. The industry was not in operation presently. Therefore, the no.of violation days: 864 days i.e., working days of the kiln from 19.04.2012 to 09.10.2019.

c) **Factor in Rupees (R) (Rs):** As per the environmental compensation estimation guidelines, factor of rupees may be minimum of Rs 100/- and maximum of Rs 500/-. The factor of rupees is considered as Rs. 250/- for estimating environmental compensation for this industry, considering its pollution potential.

d) **Scale of operation (S):** The industry is considered as medium. Thus, the scale of operations (S) for EC estimated is considered as 1.0.

e) **Location factor (LF) :** The 5 Nos.of Sponge Iron units are located near Nemakallu village of Bommanhal (M) and Hirdehal Village of D.Hirehal Mandal of Ananthapuramu District. There is no Municipal boundary of either Ananthapuramu town or Bellary town within the 10 km radius from Neemakallu and Hirdhehal villages and also found population less than 1 million in and around these villages. Hence location factor was taken as 1.0.

f) From the above, the details of Environmental Compensation for each of the 5 Sponge Iron units area as follows:

S.No	Name of the Industry	PI	S	LF	R (Rs.)	N (days)	Environmental Compensation (Rs.)
1.	SLV Steels and Alloys Private Limited, Sy.No.13, 14 & 16A, Nemakallu (V), Bommanhal (M), Ananthapuramu District	80	1	1	250	856	1,71,20,000/-
2.	Sri Ramanjaneya Ispat Pvt Ltd, Sy.No.17A & B, 14 & 16A, Nemkal(V), Bommanhal(M), Ananthapuramu District	80	1	1	250	580	1,16,00,000/-
3.	Venkata Sai Ispat Industries Pvt Ltd, Sy.No.16B2, 17/A, 18A, 18C & 26A etc. Nemkal (V), Bommanhal (M), Ananthapuramu District	80	1	1	250	593	1,18,60,000/-

4.	Sai Balaji Sponge Iron (India) Pvt Ltd, Sy.No.36, Hirdehal Village, D.Hirehal Mandal, Ananthapuramu District	80	1	1	250	601	1,20,20,000/-
5.	Rav's Steels Pvt Ltd, Sy.No.5,7&8, Hirdehal (V), D.Hirehal (M), Ananthapuramu District	80	1	1	250	864	1,72,80,000/-

The Environmental Compensation calculated on the above Sponge Iron units as per the Orders of the Hon'ble NGT was submitted on 24.03.2021 to Head Office, A.P. Pollution Control Board for levying the same following the due process of Law.

### C. Greenbelt development :

Of the above 5 Nos.of Sponge Iron units, 3 Nos.of Sponge Iron units have developed greenbelt as per the condition stipulated in the CFO issued by the Board i.e., shall develop green belt in 33% of the total area. The details of the total area, greenbelt developed and balance greenbelt area require to be developed by each of these Sponge Iron units are as follows :

S.No	Name of the industry	Total area	Greenbelt area required to be developed (33% of the total area) in acres	Greenbelt area developed in acres	Balance greenbelt area required to be developed in acres
1.	SLV Steels and Alloys Private Limited, Sy.No.13, 14 & 16A, Nemakallu (V), Bommanhal (M), Ananthapuramu District	20.85	6.9	8	Nil
2.	Sri Ramanjaneya Ispat Pvt Ltd, Sy.No.17A & B, 14 & 16A, Nemkal(V), Bommanhal(M), Ananthapuramu District	23.26	7.7	3	4.7
3.	Venkata Sai Ispat Industries Pvt Ltd, Sy.No.16B2, 17/A, 18A, 18C & 26A etc. Nemakallu (V), Bommanhal (M), Ananthapuramu District	26.28	8.6	10	Nil
4.	Sai Balaji Sponge Iron (India) Pvt Ltd, Sy.No.36, Hirdehal Village, D.Hirehal Mandal, Ananthapuramu District	19.66	6.5	9	Nil
5.	Rav's Steels Pvt Ltd, Sy.No.5,7&8, Hirdehal (V), D.Hirehal (M), Ananthapuramu District	36.46	12	8	4

**D. Installation of Continuous Ambient Air Quality Monitoring systems :**

As per the G.S.R 414 (E) dated 30.05.2018, the Sponge Iron units shall provide Online Stack Monitoring Systems and shall operate continuously to ensure compliance to the stack emissions standards. Out of the 5 Nos.of Sponge Iron units in the cluster 4 units viz., i) M/s. SLV Steels and Alloys Private Limited, ii) M/s. Venkata Sai Ispat Industries Pvt Ltd, iii) M/s. Sai Balaji Sponge Iron (India) Pvt Ltd and iv) M/s. Rav's Steels Pvt Ltd have provided Online Stack Monitoring Systems for the stack attached to DRI Kilns. The other unit viz., M/s. Sri Ramanjaneya Ispat Pvt Ltd has not been in operation since 2019.

The APPCB directed the 5 Nos.of Sponge Iron units existing in the cluster to install 4 Nos of CAAQM stations and maintain them combinedly in upstream, down steam, near forest at a distance of 2.5 Km to monitor PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>X</sub> as a precautionary principle. The Sponge Iron units are yet to install the same.

The above report is placed before the Hon'ble Tribunal for its kind consideration and to pass appropriate Orders.

  
26/3/21  
**ENVIRONMENTAL ENGINEER**  
**A.P. Pollution Control Board,**  
**Regional Office, Ananthapuramu**

**Item No.4:**

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

**Original Application No.28 of 2021 (SZ)***(Through Video Conference)*

IN THE MATTER OF:

Kuruba Shiva Reddy  
R/o. Nemekallu  
Bommanhal Mandal, Anathpur District  
Andhra Pradesh and Ors.

...Applicant(s)

*Versus*

State of Andhra Pradesh,  
Rep. by its Chief Secretary,  
Government Complex,  
Velagapudi, Guntur District,  
Andhra Pradesh and Ors.

...Respondent(s)

**Date of hearing: 02.03.2021.**

CORAM:

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER****HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER**

For Applicant (s): Mr. Sravan Kumar.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1, R2, R4.

Mrs. M. Sumathi for R3.

Mr. Sai Syaam represented

M/s. Aiyar & Dolia for R5 to R9

**ORDER**

1. The above case has been admitted as per order dated 05.02.2021 and posted the case to today for appearance of parties and also for getting the report from the Andhra Pradesh State Pollution Control Board (APPCB) regarding the action taken in this regard.
2. When the matter came up for hearing today through Video Conference, Mr. Sravan Kumar represented the applicant. Smt. Madhuri Donti Reddy represented respondents 1, 2 & 4, Smt. M. Sumathi represented 3<sup>rd</sup> respondent and Mr. Sai Syaam represented for M/s. Aiyar and Dolia the counsel for respondents 5 to 9. So, service is complete.
3. The counsel for the applicant had sent an e-mail dated 01.03.2021 and addressed to the Registrar, National Green Tribunal to convey the intention of the applicant to withdraw the application and pass appropriate orders there in.
4. It is alleged in that letter that the party respondents had approached the local people and also certain agreements have been entered between the Village Sarpunch and the local politicians regarding the operation of the

units on certain conditions and an understanding was arrived at to withdraw this application.

5. It may be mentioned here that if the party to the proceedings want to withdraw the application then, it is for the party to file the application stating the reason for withdrawal and it cannot be allowed on the basis of the letter sent by the counsel along with certain documents said to have been handed over to the counsel by the applicants. Even if an application for permission for withdrawal is filed, it is for this Tribunal to consider as to whether such prayer can be granted or not after considering the grounds mentioned therein.
6. So under such circumstances, no permission for withdrawal can be granted on the basis of the letter sent by the counsel for the applicant without filing a proper application before this Tribunal for this purpose and whether that prayer can be allowed or not can be considered by this Tribunal on the basis of the averments made in that application.
7. Further, it is quite unfortunate that in the letter sent by the counsel for the applicant certain other incidents have been mentioned stating compelling circumstances for the applicant in this case to withdraw the case. Any exterior matter which is not connected with the matter in issue in this case cannot be considered by this Tribunal for the purpose of considering the prayer in the letter as well. Further, this Tribunal cannot make any

opinion for the detention of the person mentioned in the letter in connection with some incident in such proceedings as well.

8. We have received a report submitted the Andhra Pradesh State Pradesh Control Board (APPCB) dated 01.03.2021 received today (02.03.2021) where in certain actions have been taken by the Pollution Control Board independently against such industries on getting the compliance against the same.
9. As far as certain other industries are concerned, certain directions have been given. But they have not mentioned as to whether the directions issued by them were complied with and whether the compliance of the recommendations or directions given by the Andhra Pradesh State Pollution Control Board (APSPCB) will be sufficient to meet the situation of avoiding pollution being caused on account of operation of these units.
10. Further, if there is any pollution already caused on account of the operation of the units and if there is any violation found in their operation, whether they have taken steps for imposing environmental compensation as directed by this Tribunal in several cases of this nature is also not clear from the report.
11. It is also not clear from the report as to whether the conditions of developing 'Green Belt' has been complied with by these industries and

what is the extent of 'Green Belt that has been developed by each industry .

12. If the Continuous Ambient Air Quality Monitoring System (CAAQMS) system has not been installed as directed by the Central Pollution Control Board (CPCB) in respect of such industries, then the action taken by the Andhra Pradesh State Pollution Control Board (APSPCB) which is expected to implement the same is also not clear from the report.
13. When this was pointed out, the learned counsel appearing for the Andhra Pradesh State Pollution Control Board (APSPCB) submitted that they will come with the further action taken report and detailed report regarding these aspects for which they want some time.
14. The learned counsel appearing for the party respondents namely, 5 to 9 also wanted to file their independent responses regarding the allegations made in the application in respect of their units and also want to file objection to the report submitted by the Pollution Control Board.
15. So considering the circumstances, we feel that an opportunity can be given to the parties to file their independent responses, objection to the report and also the Andhra Pradesh State Pollution Control Board (APSPCB) to come with the detailed report.

16. The Registry is directed to communicate this order to the official respondents and also to the Andhra Pradesh Pollution Control Board by e-mail immediately so as to enable them to comply with the direction.

17. For consideration of further report and also for completion of pleadings, post on 31.03.2021.

.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Shri. Saibal Dasgupta)

O.A. No.28/2021,  
2<sup>nd</sup> March, 2021.Sr.



**Annexure – 2****Compliance report of M/s. SLV Steels and Alloys Private Limited, on the Schedule – B conditions stipulated in the CFO order dt: 20.01.2021.**

S.No	Conditions	Compliance
	The industry shall submit re-validated existing bank guarantee of Rs. 5.0 lacks submitted towards compliance of TF directions dt 31.01.2018. The re-validated bank guarantee shall be submitted by 27.01.2021 and comply with the following conditions within stipulated time, failing which the bank guarantee of Rs. 5 lakhs submitted by the industry will be forfeited without any notice:	Complied. The industry has submitted the revalidated Bank Guarantee of Rs.5.0 lakhs to the Board.
i.	The value of the SPM in the online monitoring system, on 19.12.2020 is 67.58 mg/Nm <sup>3</sup> against the standard of 50 mg/Nm <sup>3</sup> . The industry shall confirm to the standard of 50 mg/Nm <sup>3</sup> , immediately.	
ii.	Not complied with the condition of “the industry shall install 4 Nos of CAAQM stations and maintain combindly by the five clusters of DRI units in upstream, down steam, near forest at a distance of 2.5 Km to monitor PM <sub>10</sub> , SO <sub>2</sub> , NO <sub>x</sub> duly consulting Regional Officer.” The industry shall install 4 Nos. of CAAQM stations and maintain combinedly by the five clusters of DRI units in upstream, downstream, near forest at a distance of 2.5 Km to monitor PM <sub>10</sub> , SO <sub>2</sub> , NO <sub>x</sub> duly consulting Regional Officer by 19.04.2021	
iii.	Not complied with the condition of “the industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month as committed vide lr. Dt. 30.08.2016.” and not provided the activation recorder yet. The industry shall install activation recorder with the recording facility to the After Combustion Chamber (ABC) cap by 19.02.2021.	
iv.	iv. Not complied with the condition of “at no point of time solid waste shall not be stored more than one week generation. The solid waste (Dolochar – 43,000 Tones and Dust from APCE) which is stored in the premises shall be disposed within one month as committed vide lr. Dt. 30.08.2016 and submit the compliance to RO, Kurnool.” At present, the industry has stored Iron ore fines of about 3500 Tones (allowed - 227.5 tones/week), Dolochar of about 800 Tones (allowed - 490 tones/week) and dust from APCE of about 300 Tones (allowed - 94.5 tones/week) in the premises. The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of the above solid wastes in the premises. At no point of time solid waste shall not be stored more than one week generation. The solid waste which is stored in the premises shall be disposed within 1 month i.e., by 19.02.2021 and submit compliance to RO,	

Anantapur.																	
3.	<p>The source of water is borewell / water tankers (purchased from outside). The following is the permitted water consumption:</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Purpose</th> <th>Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Cooling makeup</td> <td>30.0 KLD</td> </tr> <tr> <td>2.</td> <td>Dust suppression</td> <td>7.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>10.0 KLD</td> </tr> <tr> <td colspan="2"><b>TOTAL:</b></td> <td><b>47.0 KLD</b></td> </tr> </tbody> </table>	S.No	Purpose	Quantity (KLD)	1.	Cooling makeup	30.0 KLD	2.	Dust suppression	7.0 KLD	3.	Domestic	10.0 KLD	<b>TOTAL:</b>		<b>47.0 KLD</b>	<p>Complied.</p> <p>The industry has provided water meters with totalizers for cooling makeup, dust suppression and domestic purpose and is maintaining records. As per the records water consumption is within the permitted quantity.</p>
S.No	Purpose	Quantity (KLD)															
1.	Cooling makeup	30.0 KLD															
2.	Dust suppression	7.0 KLD															
3.	Domestic	10.0 KLD															
<b>TOTAL:</b>		<b>47.0 KLD</b>															
4.	The industry shall maintain separate flow meters for assessing the waterconsumption used for cooling make-up, Dust suppression and Domestic purposes.																
5.	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below:</p> <table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission Standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter</td> <td>50 mg/Nm<sup>3</sup></td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards	1	Particulate Matter	50 mg/Nm <sup>3</sup>	<p>Not complied.</p> <p>The officials of Zonal laboratory Kurnool have conducted stack monitoring for the stack attached to rotary kiln of capacity 100 TPD each (2 Nos) on 24.03.2021 and as per the analysis report, the value of Particulate matter (PM) is 93 mg/Nm<sup>3</sup> as against the standard of 50 mg/Nm<sup>3</sup>.</p>									
Chimney No.	Parameter	Emission Standards															
1	Particulate Matter	50 mg/Nm <sup>3</sup>															
6.	The industry shall operate air pollution control equipment i.e., ESP to the kiln and submit the compliance to the RO, Kurnool.	Complied.															
7.	A sampling port with removable dummy of not less than 15cm diameter shall be maintain in the stack at a distance of 8 times the diameter of the stack form the nearest constraint such as bends etc. A plat form with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the plat form.	Complied.															
8.	The industry shall maintain continuous online stack monitoring systems for all the major stacks	Complied.															
9.	The proponent shall maintain interlocking system to the kiln such that the raw material feeding to the kiln would be stopped in case of the emission level exceeds the limit or ESP fails.	Complied.															
10.	<p>The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10µm) - 100 µg/ m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 µm) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)</p>	<p>Complied.</p> <p>The officials of Zonal laboratory Kurnool have conducted AAQ monitoring on 24.03.2021 near the periphery towards western side (downstream side) and the value of PM<sub>10</sub> is 89 µg/m<sup>3</sup> as against the standard of 100 µg/m<sup>3</sup>.</p>															
11.	The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/m <sup>3</sup> at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and product processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.	<p>Not Complied.</p> <p>The officials of Zonal Laboratory, Kurnool conducted fugitive emissions monitoring near Cooler discharge &amp; product house on 24.03.2021 and as per the analysis reports the value Particulate Matter (PM) is 2219 µg/m<sup>3</sup> as against the standard of 2,000 µg/m<sup>3</sup>.</p>															

12.	The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520(E), dated 01.07.2003 under Environment(Protection) Amendment Rules, 2003 and G.S.R. 448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489(E), dated 09.07.2002 at Serial No.96, under the Environment (Protection) Act, 1986.	---																
13.	The industry shall maintain separate energy meters for operation of air pollution control equipments and maintain records for the same.	Complied.																
14.	The industry shall not manufacture any product, other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.	Complied.																
15.	The industry shall maintain permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area and along the internal roads.	Complied. The industry has 100 No's of water sprinklers and also 05 No's of rain guns along the stock house area. DSC building, Kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads control fugitive emission.																
16.	The industry shall maintain concrete or asphalt internal roads to avoid fugitive dust emissions.	Complied. The industry is disposing the Dolochar to Power plants and Dust from APCE to the brick manufacturers and reusing the Iron fines in to the process. The industry has stored Iron Ore fines, Dolochar, Dust from APCE in the open area and is causing fugitive dust emissions during wind blows.																
17.	The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. a. Daily production details, RG-I records and Central Excise Returns. b. Quantity of Effluents generated, treated and recycled c. Log Books for pollution control systems. d. Daily solid waste generated and disposed.	Maintaining --- Maintaining Maintaining																
18.	The industry shall dispose solid waste (NON HAZARDOUS ) as follows: <table border="1" data-bbox="284 2037 990 2483"> <thead> <tr> <th>S. No.</th> <th>Name of the waste</th> <th>Quantity</th> <th>Disposal Option</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Dolochar</td> <td>70 TPD</td> <td>Shall be sold out to the brick manufacturers.</td> </tr> <tr> <td>2.</td> <td>Dust from ESP &amp; Bag filters</td> <td>13.5 TPD</td> <td>Shall be sold to cement brick manufacturers.</td> </tr> <tr> <td>3</td> <td>Iron ore fines</td> <td>32.5 TPD</td> <td>Shall be re-used in the process/sold to cement brick manufacturers.</td> </tr> </tbody> </table>	S. No.	Name of the waste	Quantity	Disposal Option	1.	Dolochar	70 TPD	Shall be sold out to the brick manufacturers.	2.	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers.	3	Iron ore fines	32.5 TPD	Shall be re-used in the process/sold to cement brick manufacturers.	Complied.
S. No.	Name of the waste	Quantity	Disposal Option															
1.	Dolochar	70 TPD	Shall be sold out to the brick manufacturers.															
2.	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers.															
3	Iron ore fines	32.5 TPD	Shall be re-used in the process/sold to cement brick manufacturers.															

19.	The industry shall develop green belt in 33% of the total area during this monsoon. The industry shall take proper measures for survival of the saplings planted.	Complied. The industry has developed greenbelt in area of about 8 acres (38% of the total area) within the premises.
20.	The industry shall maintain good housekeeping in the plant premises.	The house keeping of the industry is satisfactory.

## Annexure – 3

## Compliance report of M/s Sai Balaji Iron (India) Pvt Ltd, on the Schedule – B conditions stipulated in the CFO order dt: 28.06.2017.

S.N	Condition	Compliance															
1.	The source of water is bore well / water tankers (purchased from outside). The following is the permitted water consumption <table border="1" data-bbox="297 499 998 728"> <thead> <tr> <th>Sl. No.</th> <th>Purpose</th> <th>Quantity (in KLD)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Cooling Makeup</td> <td>30.0</td> </tr> <tr> <td>2</td> <td>Dust suppression</td> <td>7.0</td> </tr> <tr> <td>3</td> <td>Domestic</td> <td>10.0</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>47.0</b></td> </tr> </tbody> </table>	Sl. No.	Purpose	Quantity (in KLD)	1	Cooling Makeup	30.0	2	Dust suppression	7.0	3	Domestic	10.0	<b>Total</b>		<b>47.0</b>	Complied. The industry utilizes of water for cooling make-up, Dust suppression, Gardening, Domestic purposes. The industry has provided water meters with totalizers for cooling makeup, dust suppression and domestic purpose and is maintaining records. As per the records the water consumption is within the permitted quantity.
Sl. No.	Purpose	Quantity (in KLD)															
1	Cooling Makeup	30.0															
2	Dust suppression	7.0															
3	Domestic	10.0															
<b>Total</b>		<b>47.0</b>															
2.	The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, Dust suppression and Domestic purposes within 15 Days.																
3.	The emissions shall not contain constituents in excess of the prescribed limits mentioned below : <table border="1" data-bbox="323 948 961 1102"> <thead> <tr> <th>Chimney No</th> <th>Parameter</th> <th>Emission Standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter</td> <td>50 mg/Nm<sup>3</sup></td> </tr> </tbody> </table>	Chimney No	Parameter	Emission Standards	1	Particulate Matter	50 mg/Nm <sup>3</sup>	Not complied. The officials of Zonal laboratory Kurnool have conducted stack monitoring for the stack attached to rotary kiln of capacity 100 TPD each (02 No's) on 24.03.2021 and as per the analysis report, the value of Particulate Matter (PM) was recorded as 66 mg/Nm <sup>3</sup> as against the standard of 50 mg/Nm <sup>3</sup> .									
Chimney No	Parameter	Emission Standards															
1	Particulate Matter	50 mg/Nm <sup>3</sup>															
4.	The industry shall start the process operations only after completion of erection and commissioning of air pollution control equipment i.e., ESP	Complied. The industry is operating the APCE provided to the Kilns.															
5.	The industry shall install continuous online stack monitoring systems for all the major stacks within one month.	Complied. The industry has installed continuous stack monitoring systems for the stack attach to DRI Kilns and is connected to APPCB website.															
6.	The proponent shall provide interlocking system within one month to the kiln such that the raw material feeding to the kiln would be stopped in case of the emission level exceeds the limit or ESP fails.	Complied. The industry is operating the inter locking system provided to the Kilns															
7.	The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month	Not Complied. The unit has placed purchase order on 18.03.2021 to M/s. Vasthi Instruments Pvt Ltd, Guntur for the supply of activation recorder facility to ABC cap. The unit representative informed that they will install the activation recorder within a month. A copy of the purchase order is enclosed as <b>Annexure – 5</b> .															
8.	A sampling port with removable dummy of not less than 15cm diameter shall be provided within one week in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall also be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.	complied															
9.	The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than	Complied. The officials of Zonal laboratory															

	<p>10<math>\mu</math>m) - 100 <math>\mu</math>g/ m<sup>3</sup>; PM2.5 (Particulate Matter size less than 2.5 <math>\mu</math>m) - 60 <math>\mu</math>g/ m<sup>3</sup>; SO<sub>2</sub> - 80 <math>\mu</math>g/ m<sup>3</sup>; NO<sub>x</sub> - 80 <math>\mu</math>g/m<sup>3</sup>, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)</p>	<p>Kurnool conducted AAQM monitoring near the periphery towards western side (downstream) and the value of SPM was 96 <math>\mu</math>g/m<sup>3</sup> as against the standard of 100 <math>\mu</math>g/m<sup>3</sup></p>
10.	<p>The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 <math>\mu</math>g/m<sup>3</sup> at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and product processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.</p>	<p>Not Complied. The Board officials have conducted Fugitive emissions monitoring near cooler discharge at a distance of 10 mtrs away from the source on 24.03.2021 and as per the analysis reports the value of the particulate matter is 2425 <math>\mu</math>g/ m<sup>3</sup> as against the standard of 2000 <math>\mu</math>g/ m<sup>3</sup>.</p>
11.	<p>The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520(E), dated 01.07.2003 under Environment(Protection) Amendment Rules, 2003 and G.S.R. 448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489(E), dated 09.07.2002 at Serial No.96, under the Environment (Protection) Act, 1986.</p>	<p>Complied.</p>
12.	<p>The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same.</p>	<p>Complied. The industry has provided separate energy meters for operation of APCE and is maintaining records of energy consumption.</p>
13.	<p>The industry shall not manufacture any product, other than those mentioned in this order, without CFE &amp; CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE &amp; CFO of the Board.</p>	<p>Complied. As per the production records, they have produced Sponge Iron of about 41600.710 Tones i.e., 126.06 TPD (avg) as against permitted 200 TPD during the period from April, 2020 to Feb, 2021.</p>
14.	<p>The industry shall provide permanent water sprinklers within 15 days at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area and along the internal roads.</p>	<p>Complied. The industry has 85 No's of fixed water sprinklers near the stock house area, DSC building, Kiln area, CCR building, Iron ore &amp; coal conveyors areas, Internal roads to control fugitive emissions</p>
15.	<p>The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of the above solid wastes in the premises.</p>	<p>The industry is disposing the Dolochar and dust from APCE to the brick manufacturers and Iron ore fines are being sold to cement industries/pellatization units. The industry has stored Charcoal/Dolochar, dust from APCE of about in the open area causing fugitive dust emissions during wind blows.</p>
16.	<p>At no point of time solid waste shall not be stored more than one week generation. The solid waste (Dolochar – 41,000 Tons and Dust from APCE) which is stored in the premises shall be disposed within one month and submit the compliance to RO, Kurnool.</p>	
17.	<p>The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions</p>	<p>Complied. The industry has laid concrete internal roads.</p>
18.	<p>The industry shall maintain the following records and the same shall be made available to the Board Officials</p>	<p>Complied. The industry is maintaining records</p>

	<p>during the inspection.</p> <p>a) Daily production details, RG-I records and Central Excise Returns.</p> <p>b) Quantity of Effluents generated, treated and recycled.</p> <p>c) Log Books for pollution control systems.</p> <p>d) Daily solid waste generated and disposed.</p>	of production, energy consumption records for APCE, solid waste generated and disposed																
19.	<p>The industry shall dispose solid waste (NON HAZARDOUS ) as follows:</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Name of the waste</th> <th>Quantity</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dolochar</td> <td>70 TPD</td> <td>Shall be sold out to the brick manufacturers</td> </tr> <tr> <td>2</td> <td>Dust from ESP &amp; Bag filters</td> <td>13.5 TPD</td> <td>Shall be sold to cement brick manufacturers</td> </tr> <tr> <td>3</td> <td>Iron ore fines</td> <td>32.5 TPD</td> <td>Shall be re-used in the process/sold to cement brick manufacturers</td> </tr> </tbody> </table>	S.No	Name of the waste	Quantity	Disposal	1	Dolochar	70 TPD	Shall be sold out to the brick manufacturers	2	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers	3	Iron ore fines	32.5 TPD	Shall be re-used in the process/sold to cement brick manufacturers	<p>Complied.</p> <p>The dolochar is being sold to power plants, ESP &amp; bag filters dust is being sold to brick manufacturers and Iron ore fines is being re-used in the process.</p>
S.No	Name of the waste	Quantity	Disposal															
1	Dolochar	70 TPD	Shall be sold out to the brick manufacturers															
2	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers															
3	Iron ore fines	32.5 TPD	Shall be re-used in the process/sold to cement brick manufacturers															
20.	The industry shall submit the progress report on the above works (Condition No.2, 4 to 8, 16 to 18 of Schedule-B) on weekly basis to the Regional office, Kurnool and Board office with photographic evidences.	Not submitted.																
21.	The industry shall submit compliance report on the conditions mentioned in the consent order every 6 months to the Regional Office/Zonal Office of APPCB.	Complied.																
22.	The industry shall develop and maintain 33% green belt of the total area in the premises. The industry shall take proper measures for survival of the saplings planted.	<p>Complied.</p> <p>The industry has developed green belt in an area of about 9.0 acres (45% of the total area) within the premises.</p>																
23.	The industry shall maintain good housekeeping in the plant premises.	The housekeeping of the industry is satisfactory.																
24.	The industry shall comply with the conditions stipulated in the temporary revocation of closure orders issued on 06.05.2017	---																

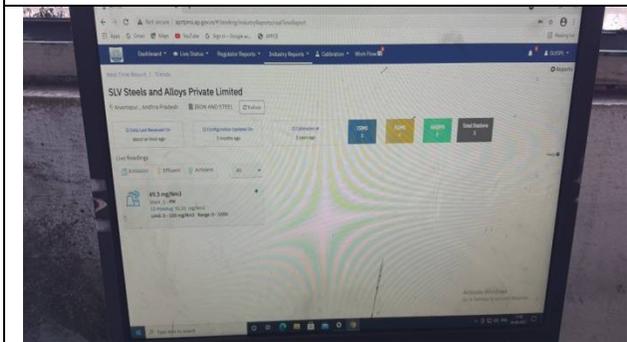
**Photographs of M/s. SLV Steels and Alloys Private Limited.**



ESP Provided to the Kilns



Bag filter provided at product house



Display of Online Monitoring system provided in the control room



Fixed Sprinklers provided for dust suppression



Vehicle mounted Tanker provided with sprinklers for dust suppression



Closed covered shed for Iron ore and coal



Closed shed provided for Sponge Iron Storage



Dolochar stored in the open area causing fugitive dust emissions during wind blows



Greenbelt developed along the internal road

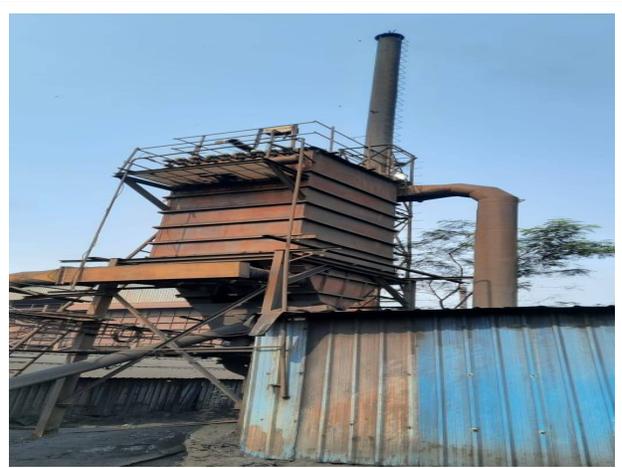


Greenbelt developed in the premises

**Photographs of M/s. Sai Balaji Sponge Iron (India) Pvt Ltd.**



Air Pollution Control Equipment provided to the Kilns



Bag filter provided at Cooler discharge



Bag filter provided at Product house



Display provided at the control room for the online monitoring system provided to the Kilns



Closed cover shed for Coal



Closed cover shed for Iron ore



Closed cover shed for Sponge Iron



Dolochar and APCE dust stored in the open area

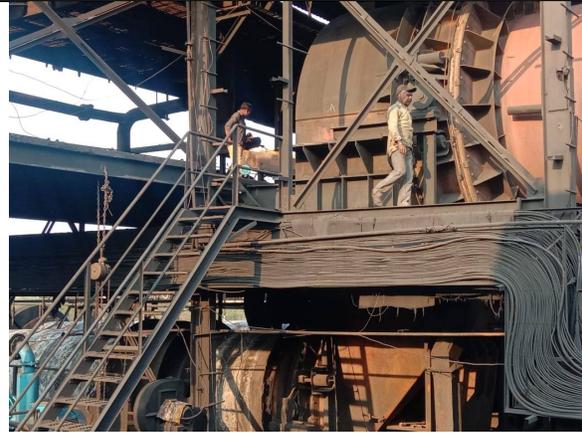


Greenbelt developed within the premises

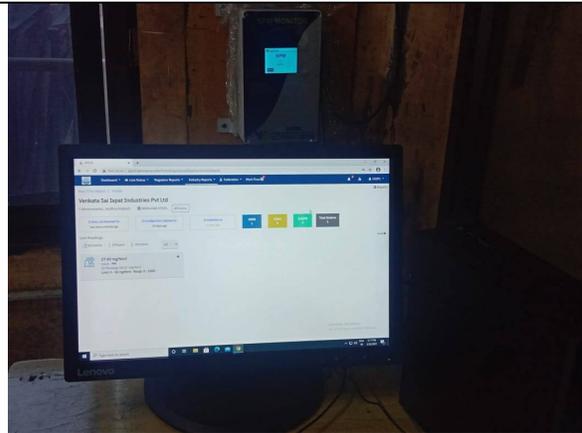
**Photographs of M/s. Venkata Sai Ispat Industries Pvt Ltd and M/s. Rav's Steels Pvt Ltd depicting the upgradation of APCE and other Pollution Control Measures**



Upgradation of ESP by Venkata Sai Ispat Industries Pvt Ltd



Works pertaining to refractory bricks replacement for the DRI Kiln of Venkata Sai Ispat Industries Pvt Ltd



Continuous Online Monitoring Systems provided to the Kiln by Venkata Sai Ispat Industries Pvt Ltd



Concrete Road laid by Venkata Sai Ispat Industries Pvt Ltd



Works inprogress for laying of concrete roads by Rav's Steels Pvt Ltd



Fabrication work inprogress for installation of APCE by Rav's Steels Pvt Ltd



**SLV Steels & Alloys Pvt. Ltd.,**

**Date: 13.03.2021**

Ref. No.: SLVSAPL/SEIPL/002/2020-21

To,  
Subtleweigh Electric (India) Pvt Ltd  
Berabari Sikherbagan, Sir Ramesh Mitra Road  
P.S.Airport, P.O.R-Gopalpur, **KOLKATA - 700 136.**

(Email: [s.bhattacharya@subtleweighelectric.com](mailto:s.bhattacharya@subtleweighelectric.com), [sblweigh@rediffmail.com](mailto:sblweigh@rediffmail.com), [a.maitra@subtleweighelectric.com](mailto:a.maitra@subtleweighelectric.com),  
[sk.parida@subtleweighelectric.com](mailto:sk.parida@subtleweighelectric.com), [som@subtleweighelectric.com](mailto:som@subtleweighelectric.com) )

Dear Sir,

Sub: Purchase Order...reg.

Ref: Your Offer Ref. No. SKP/South/20-21/060/131 Dated: 17.02.2021

With reference to the above subject, and discussion had with you against your Quotation Ref. No.: SKP/South/20-21/060/131 Dated 17.02.2021, regarding upgradation of HMI Software of **Compact HMI 6.0 (Latest version)** for 2 X 95 TPD kilns including 1 Engineering cum Operating Station & 1 Additional Operating Stat - One Set and Design, Engineering & Software development - One Set.

**TOTAL PRICE FOR TWO KILNS IS FIXED AT Rs 5,40,000/-**

(Rupees Five Lakhs Fourty Thousand Only)

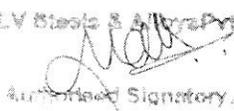
The price is Excluded GST, Freight & Transit Insurance Only.

Kindly confirm our Purchase order and send your Bank details to deposit the 30% advance.

Thanking you

Yours faithfully

For SLV Steels & Alloys Pvt. Ltd.,

  
Authorized Signatory.

---

Office: "Sree Nilayam" # 32 D, Y.Nagesh Sastry Compound, Parvathinagar, BELLARY-583103 (KA)  
Works: Sy. No.13, Nemakal Village, Bommanahal Mandalam, Anantapur-515871 (AP)  
GSTIN: 37AAMCS2344G1Z8, Phone: 9448006467, 8217 334474, e-mail: [slv\\_steels@rediffmail.com](mailto:slv_steels@rediffmail.com), [slvsapl2@gmail.com](mailto:slvsapl2@gmail.com)



# Sai Balaji Sponge Iron India Pvt. Ltd.,

Factory : Sy. No. 36, Hirdehal Village, D. Hirehal Mandal - 515872, Anantapur Dist. A.P.  
GST NO.: 37AAMCS2525H1Z7. Ph. : 08392-254141, E-mail:saibalaji369@gmail.com

## PURCHASE ORDER

P.O No. SBS/VIPL/20210318

DATE: 18/03/2021

To,  
**VASTHI INSTRUMENTS PVT LTD**  
H-No-4-17-91/18/A, 3rd LANE,  
VELANGINI NAGAR,  
AMARAVATHI ROAD, - GUNTUR

Kind Attn: Mr. SRIDHAR.G

**Subject: Purchase Order for Microcontroller, Solenoid and Data Logging System.**

Dear Sir,

With reference to the above subject, we would like to place Purchase order for the below.

SL.No	DESCRIPTION	HSN C	QTY	RATE	AMT
1	Microcontroller		2.00	34000	34000
2	Solenoid		1.00	6000	6000
3	Data Logging System		300 Mtrs	26000	26000
	Taxable Value				72000
	IGST @18%				12960
	Net Value				84960

### Terms & Conditions:-

Freight : Sai Balaji Scope  
Payment : 100% against prior to dispatch.  
Delivery : Immediately.

For Sai Balaji Sponge Iron India Pvt Ltd.,

Authorized Signator



Office :Plot No. 206, 207, KIADB III Stage, Bangalore Road, Bellary-583 101, Karnataka State, India.



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL LABORATORY : KURNOOL**

Shankar Shopping Complex, 1st Floor, Krishna Nagar Main Road, Kurnool

Accredited by NABL as per ISO/IEC: 17025:2005



TC-7305

Y. ATCHUTA RAMAYYA  
Senior Environmental Scientist (FAC)

ULR-TC730521000000145F

FORMAT No. APPCB/ZL/KNL/FM/58

STACK EMISSION REPORT

**REPORT BY THE STATE BOARD ANALYST  
(See rule 14)**

Report No.KNL2103138

Dated the 26<sup>th</sup> March, 2021

I hereby certify that I, M.Bujji Babu, State Board Analyst duly appointed under sub – section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981, received on the 25<sup>th</sup> day of March, 2021 (monitored on 24/03/2021) from AEE, RO ATP & Analyst Gr-I, ZL, KNL, a sample of emission from combined stack attached to 2 X 100 TPD Rotary Kilns I & II of **M/s SLV Steels & Alloys Pvt Ltd, Nemkal(V), Bommanhal(M), Anantapuram District** for analysis. The sample was in a condition fit for analysis and is as reported below.

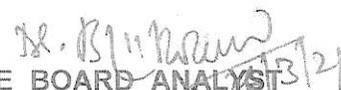
It is to certify that the above sample was analyzed on 26/03/2021 and the analysis result is declared as follows:

Parameter	Test Result in mg/Nm <sup>3</sup>	Stack emission standard as per consent in mg/Nm <sup>3</sup>	Test Method
Particulate Matter (PM)	93	50	IS:5182 (Part-23) 2006 (Reaffirmed 2017)

**Remarks:**

1. Result is related to sample as received.
2. This report shall not be reproduced except in full without approval of the lab.

**Signed this: 26<sup>th</sup> day of March, 2021**

  
 STATE BOARD ANALYST  
 (M.BUJJI BABU)  
 Jr. Scientific Officer

Copy submitted to the Environmental Engineer, APPCB, R.O, Anantapuram for information.

++ END OF THE REPORT ++



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL LABORATORY : KURNOOL**

Shankar Shopping Complex, 1st Floor, Krishna Nagar Main Road, Kurnool

Accredited by NABL as per ISO/IEC: 17025:2005



TC-7305

**ULR-TC730521000000146F**

**FORMAT No.APPCB/ZL/KNL/FM/59**

**FUGITIVE EMISSION REPORT**

Sample Reg. No. : Report No.KNL2103139

Sampling source : M/s SLV Steels & Alloys Pvt Ltd,  
Sy.No.13, 14 & 16A, Nemakal(V),  
Bommanhal(M), Ananthapur District

Sampling location : KNL2103139 - Fugitive Emission monitoring  
conducted at a distance of about 9 mtrs from  
cooler discharge and product house.

Purpose of sampling : As per the instructions of EE, RO ATP &  
SES(FAC), ZL KNL in connection with  
O.A.No.28 of 2021 in the Hon'ble NGT,  
Chennai

Inspection and Sampling by : AEE, RO ATP & Analyst Gr-I, ZL, KNL

Sampling Date : 24/03/2021

Sample submitted on : 25/03/2021

Sample analyzed on : 26/03/2021

Report issued on : 26/03/2021

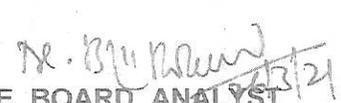
It is to certify that the above sample was analyzed on 26/03/2021 and the analysis result is declared as follows:

Parameter	Test Result in $\mu\text{g}/\text{m}^3$	Fugitive emission standard as per consent in $\mu\text{g}/\text{m}^3$	Test Method
*Suspended Particulate Matter (SPM)	2219	2000	IS:5182 (Part-23) 2006 (Reaffirmed 2017)

**Remarks:**

1. Result is related to sample as received.
2. This report shall not be reproduced except in full without approval of the lab.
3. \* Represents Non-NABL parameter.
4. Wetting of the ground and sprinkling of water was carried out during monitoring.

Signed this: 26<sup>th</sup> day of March, 2021

  
 STATE BOARD ANALYST  
 (M.BUJJI BABU)  
 Jr. Scientific Officer

Copy submitted to the Environmental Engineer, APPCB, R.O, Anantapuram for information and necessary action.

++ END OF THE REPORT ++



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL LABORATORY : KURNOOL**

Shankar Shopping Complex, 1st Floor, Krishna Nagar Main Road, Kurnool

Accredited by NABL as per ISO/IEC: 17025:2005



Certificate No.TC-7305

**ULR-TC730521000000147F**

**FORMAT No.APPCB/ZL/KNL/FM/59**

**AMBIENT AIR QUALITY REPORT**

Sample Reg. No. : Report No.KNL2103140

Sampling source : M/s SLV Steels & Alloys Pvt Ltd,  
Nemakal(V), Bommanhal(M),  
Ananthapuram District

Sampling location : Ambient Air Quality Monitoring conducted at  
west side periphery of the unit (downwind direction)

Purpose of sampling : As per the instructions of EE, RO ATP &  
SES(FAC), ZL KNL in connection with  
O.A.No.28 of 2021 in the Hon'ble NGT, Chennai

Inspection and Sampling by : AEE, RO ATP & Analyst Gr-I, ZL, KNL

Sample submitted on : 25/03/2021

Sample analyzed on : 26/03/2021

Report issued on : 26/03/2021

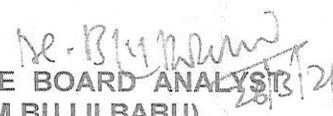
It is to certify that the above sample was analyzed on 26/03/2021 and the analysis result is declared as follows:

Parameter	Test Result in $\mu\text{g}/\text{m}^3$	National Ambient Air Quality Standards in $\mu\text{g}/\text{m}^3$	Test Method
Particulate Matter (PM <sub>10</sub> )	89	100	IS:5182 (Part-23) 2006 (Reaffirmed 2017)

**Remarks:**

1. Result is related to sample as received.
2. This report shall not be reproduced except in full without approval of the lab.
3. Wetting of the ground and sprinkling of water was carried out during monitoring.

**Signed this: 26<sup>th</sup> day of March, 2021**

  
**STATE BOARD ANALYST**  
**(M.BUJJI BABU)**  
**Jr. Scientific Officer**

Copy submitted to the Environmental Engineer, APPCB, R.O, Anantapuram for information and necessary action.

++ END OF THE REPORT ++



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL LABORATORY : KURNOOL**

Shankar Shopping Complex, 1st Floor, Krishna Nagar Main Road, Kurnool

Accredited by NABL as per ISO/IEC: 17025:2005



TC-7305

Y. ATCHUTA RAMAYYA  
Senior Environmental Scientist (FAC)

**ULR-TC730521000000148F**

**FORMAT No. APPCB/ZL/KNL/FM/58**

**STACK EMISSION REPORT**

**REPORT BY THE STATE BOARD ANALYST  
(See rule 14)**

Report No.KNL2103141

Dated the 26<sup>th</sup> March, 2021

I hereby certify that I, M.Bujji Babu, State Board Analyst duly appointed under sub – section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981, received on the 25<sup>th</sup> day of March, 2021 (monitored on 24/03/2021) from AEE, RO ATP & Analyst Gr-I, ZL, KNL, a sample of emission from common stack attached to 2 x 100 TPD Kiln-I & II of **M/s Sai Balaji Sponge Iron Pvt Ltd**, Sy.No.36, Hiredehal (V), D.Hirehal (M), Ananthapur District for analysis. The sample was in a condition fit for analysis and is as reported below :

It is to certify that the above sample was analyzed on 26/03/2021 and the analysis result is declared as follows:

Parameter	Test Result in mg/Nm <sup>3</sup>	Stack emission standard as per consent in mg/Nm <sup>3</sup>	Test Method
Particulate Matter (PM)	66	50	IS:5182 (Part-23) 2006 (Reaffirmed 2017)

**Remarks:**

1. Result is related to sample as received.
2. This report shall not be reproduced except in full without approval of the lab.
3. Rotary Kiln-I was not in operation.

**Signed this: 26<sup>th</sup> day of March, 2021**

  
**STATE BOARD ANALYST**  
**(M.BUJJI BABU)**  
 Jr. Scientific Officer

Copy submitted to the Environmental Engineer, APPCB, R.O, Anantapuram for information and necessary action.

++ END OF THE REPORT ++



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL LABORATORY : KURNOOL**

Shankar Shopping Complex, 1st Floor, Krishna Nagar Main Road, Kurnool

Accredited by NABL as per ISO/IEC: 17025:2005



TC-7305

**ULR-TC730521000000149F**

**FORMAT No.APPCB/ZL/KNL/FM/59**

**FUGITIVE EMISSION REPORT**

Sample Reg. No. : Report No.KNL2103142

Sampling source : M/s Sai Balaji Sponge Iron Pvt Ltd,  
Sy.No.36, Hiredehal(V), D.Hirehal(M),  
Ananthapuram District

Sampling location : KNL2103142 - Fugitive Emission monitoring  
conducted at a distance of about 9 mtrs  
from cooler discharge.

Purpose of sampling : As per the instructions of EE, RO ATP &  
SES(FAC), ZL KNL in connection with  
O.A.No.28 of 2021 in the Hon'ble NGT,  
Chennai

Inspection and Sampling by : AEE, RO ATP & Analyst Gr-I, ZL, KNL

Sampling Date : 24/03/2021

Sample submitted on : 25/03/2021

Sample analyzed on : 26/03/2021

Report issued on : 26/03/2021

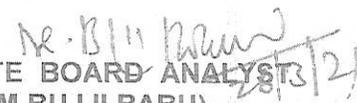
It is to certify that the above sample was analyzed on 26/03/2021 and the analysis result is declared as follows:

Parameter	Test Result in $\mu\text{g}/\text{m}^3$	Fugitive emission standard as per consent in $\mu\text{g}/\text{m}^3$	Test Method
*Suspended Particulate Matter (SPM)	2425	2000	IS:5182 (Part-23) 2006 (Reaffirmed 2017)

**Remarks:**

1. Result is related to sample as received.
2. This report shall not be reproduced except in full without approval of the lab.
3. \* Represents Non-NABL parameter.
4. Wetting of the ground and sprinkling of water was carried out during monitoring.

Signed this: 26<sup>th</sup> day of March, 2021

  
**STATE BOARD ANALYST**  
**(M.BUJJI BABU)**  
**Jr. Scientific Officer**

Copy submitted to the Environmental Engineer, APPCB, R.O, Anantapuram for information and necessary action.

++ END OF THE REPORT ++



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL LABORATORY : KURNOOL**

Shankar Shopping Complex, 1st Floor, Krishna Nagar Main Road, Kurnool

Accredited by NABL as per ISO/IEC: 17025:2005



Certificate No.TC-7305

**ULR-TC730521000000150F**

**FORMAT No.APPCB/ZL/KNL/FM/59**

**AMBIENT AIR QUALITY REPORT**

Sample Reg. No. : Report No.KNL2103143

Sampling source : M/s Sai Balaji Sponge Iron Pvt Ltd,  
Sy.No.36, Hiredehal (V), D.Hirehal (M),  
Ananthapur District

Sampling location : Ambient Air Quality Monitoring conducted at  
west side periphery of the unit (downwind direction)

Purpose of sampling : As per the instructions of EE, RO ATP &  
SES(FAC), ZL KNL in connection with  
O.A.No.28 of 2021 in the Hon'ble NGT, Chennai

Inspection and Sampling by : AEE, RO ATP & Analyst Gr-I, ZL, KNL

Sample submitted on : 25/03/2021

Sample analyzed on : 26/03/2021

Report issued on : 26/03/2021

It is to certify that the above sample was analyzed on 26/03/2021 and the analysis result is declared as follows:

Parameter	Test Result in $\mu\text{g}/\text{m}^3$	National Ambient Air Quality Standard in $\mu\text{g}/\text{m}^3$	Test Method
Particulate Matter (PM <sub>10</sub> )	96	100	IS:5182 (Part-23) 2006 (Reaffirmed 2017)

**Remarks:**

1. Result is related to sample as received.
2. This report shall not be reproduced except in full without approval of the lab.
3. Wetting of the ground and sprinkling of water was carried out during monitoring.

**Signed this: 26<sup>th</sup> day of March, 2021**

  
**STATE BOARD ANALYST**  
**(M.BUJJI BABU)**  
**Jr. Scientific Officer**

Copy submitted to the Environmental Engineer, APPCB, R.O, Anantapuram for information and necessary action.

++ END OF THE REPORT ++